

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/TT/2017

Subject : Determination of transmission tariff from COD to 31.3.2019 for LILO of one Ckt. of 400 kV D/C Teesta III-Kishanganj line (LILO-I) at Rangpo and associated bays at Rangpo Sub-station under Sikkim Generation Projects-Part-B in Eastern Region

Date of hearing : 20.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : BSPHCL & 14 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representatives of the petitioner made the following submissions:

- (i) The LILO of one ckt of 400 kV D/C Teesta-III-Kishanganj line at Rangpo and associated bays at Rangpo Sub-station was planned to Loop in-Loop out the one ckt of 400 kV D/C Teesta-III-Kishanganj at Rangpo GIS (PG). The Teesta- Kishanganj line is executed by TPTL.
- (ii) As planned, PGCIL completed the works under its scope (i.e LILO of one circuit of 400 kV Teesta-Kishanganj line at Rangpo and associated bays at Rangpo sub-station) in March, 2016, so as to match it with the commissioning of Teesta-III HEP generation and TPTL transmission line.
- (iii) The instant asset was scheduled to be commissioned on 1.12.2013 as per the Investment Approval dated 11.3.2011. However, the asset was commissioned on 26.11.2016 i.e. after a time over-run of 36 months on account of issues like RoW, forest clearance, intervening tea garden clearance etc.
- (iv) RCE approved by the Board of directors has been submitted. Accordingly, the revised apportioned cost of ₹134 crore, as per RCE may be considered for determination of final tariff.



2. The Commission directed the petitioner to submit the following information, on affidavit, by 16.4.2018, with an advance copy to the respondents:

(i) Form 5B as per RCE

(ii) Documentary proof of rate of interest of FC bond and repayment schedule for SBI, IFC-A and FC Bonds

(iii) Clarify whether the entire liability pertaining to initial spares has been discharged as on COD. If no, year wise detail of discharging of the same, among the sub-station and transmission line separately.

(iv) CMD certificate as required under Grid code clearly specifying the date of commercial operation of the asset.

3. The respondents shall file their reply by 7.5.2018 with an advance copy to the petitioner, who shall file its rejoinder, if any, by 14.5.2018. The Commission further directed the parties to comply with the timeline specified, failing which the order shall be passed on the basis of the documents available on record.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

**sd/-
(T. Rout)
Chief (Law)**

